

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 61 of 2020 (SZ)
With
Original Application No. 54 of 2020 (SZ)**

S. P. Surendranath Karthik

...Applicant

Versus

The Secretary
Indian Railway Welfare Organization
and others

...Respondent

With

Tribunal on its own motion
Suo Moto based on the News Item in
Dinamalar Newspaper dt. 02.03.2020, Chennai
Supplementary, "Ambattur Lake getting polluted
Due to sewage water"

...Respondent

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**Filed by
Thiru. C. Kasirajan,
Advocate, Chennai.**

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

O.A. No. 61 of 2020

With

O.A. No. 54 of 2020

S.P. Surendranath Karthik

...Applicant

-Vs-

The Secretary
Indian Railway Welfare Organisation
and others

...Respondent

With

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Due to sewage water"

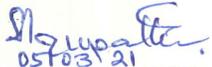
...Respondent

REPORT FILED ON BEHALF OF THE RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.

I, S. Ragupathi, son of R.Sanganan, Hindu, aged about 56 years, having my office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, and I am filing this Report on behalf of the Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per the records.

2. It is respectfully submitted that the Hon'ble NGT in its order dated 06.03.2020 in O.A.No. 54 of 2020 and directed inter alia as follows:


 05/03/21
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

Before proceeding further, we feel it appropriate to appoint a Joint Committee comprising of the District Collector, Chennai, District, The Tamil Nadu Pollution Control Board, Engineer- in Chief, Water Resources Organisation (WRO) Public Works Department (PWD), the Commissioner, Greater Chennai Corporation, Officer, Chennai Metropolitan Water Supply & Sewerage Board to enquire in the matter and submit a detailed status as well as action taken report including removal of encroachment and preventing discharge of untreated sewage into the lake to save the lake from pollution. They are also directed to prepare an action plan, with remediation measure required to improve the water quality if it is already polluted.

3. It is submitted that in order to comply the said order, the Joint Committee has conducted an inspection on 28.08.2020 in the area of Ambattur Lake in question and submitted the report as follows:

The Ambattur lake is situated in S.F. No.582/2A of Ambattur Village in Ambattur Taluk of Thiruvallur District.

Ambattur lake has two surplus weir and a free catchment area of 1.13 Sq.Km. as per memoir. As per memoir, the water spread area is 156.55.0 Ha and maximum discharge is 1180 Cusecs and the capacity of the tank is 232 mcft.

During the inspection the following observations were made by the Joint Committee during the site visit:

i. The surplus water from the weir of the Ambattur lake leads to Korattur Lake. Also the lake has a bund length of 300 m around the


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lake. It is located near the tail end of the Kosasthalaiyar River and also is located at the end of Kosasthalaiyar Basin.

ii. The committee observed that no irrigation activities are being carried out due to urbanisation.

iii. The committee observed that sewage/sullage water are being let into the Ambattur lake near plot No.4861, 7904, 8067 and 12th main road of Housing Board, Ayappakkam form the existing drainage constructed by the Housing Board, Ayappakkam.

iv. TNHB common STP provided for the treatment of sewage generated form Ayyappakkam TNHB was in operation.

v. It is also observed that sewage/sullage water are being let into the Ambattur lake directly through earthen drain in the areas of Moontrunagar and Ganapathy Nagar in Thirumullaivoyal village.

vi. The public works department stated that nearly 1200 houses were evicted in the year 2008 in the eastern side of the lake and 150 houses were evicted in the year 2018 in the southern the lake i.e., in Ayappakkam road.

vii. The committee observed that there are some temporary thatched houses are existing in the foreshore area of the lake in Moontrunagar and Ganapathy Nagar.

viii. Water sample from Ambattur lake to ascertain the water quality was collected by the committee and sent to the TNPCB lab for analysis. Also, the committee observed that there was no discharge of Industrial Effluent into Ambattur Lake.

S. Jeyapalan
05/03/21

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
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ix. The Committee instructed the corporation to check if any other sewage inlets being let into the lake.

x. The committee instructed the Revenue Department to list out the encroachment details in the foreshore area of lake. The encroachments in the form of thatched roofs, tiled roofs, and shed in the foreshore of the lake in Moontru Nagar and Ganapathy Nagar area in Thirumullaivoyal Village.

xi. The committee instructed the Revenue Department to take necessary steps to issue the form I & II notices to the encroachments.

Xii. The Tahsildhar, Avadi is hereby instructed to survey the field and demarcated the boundaries of the lake and ensure the above encroachments as on now.

4. It is further submitted that the Hon'ble NGT in its order dated 27.01.2021 in O.A. No. 61 Of 2020 (SZ) with O.A. No. 54 of 2020 (SZ) has observed that:

".....11. The Pollution Control Board is also directed to submit an independent report as to whether they have taken any independent action for non-compliance of the Solid Waste Management Rules, 2016 in their respective area which is supposed to be the cause for pollution of the lake and also complying with the directions of the Principal Bench in O.A. No.606 of 2018 by the local bodies and if not, what is the action taken by them regarding this aspect. They are also


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directed to file an independent report before the next hearing date including the report of the analysis of the water sample already taken.

12. The committee as well as the official respondents are directed to file their independent response and status report as directed apart from the committee filing the report on or before 25.02.2021”.

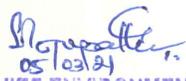
5. In pursuance to the said order of the Hon'ble Tribunal action taken by the TNPCB is as follows:

i. The Ambattur Lake area was inspected by the DEE, Tiruvallur inspected on 06.02.2021 along with BDO, Villivakkam Panchayat Union and Municipal Engineer, Avadi City Municipal Corporation.

During inspection the following were observed:

Status of Compliance regarding discharge of Sewage/Sullage into the Ambattur Lake pertaining to the jurisdiction of O/o DEE, Tiruvallur:

Status on compliance of Short Term Plan as recommended by the Joint Committee Pertaining to the Local Bodies (BDO Villivakkam& Executive Engineer, Housing Board, Ayappakkam Scheme and Commissioner, Avadi City Municipal Corporation			
S.No. as per the Joint Committee Report	Description of Work	Department	Present Status


 JOINT CHIEF ENVIRONMENTAL ENGINEER
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1.	Plugging the illegal sewage inlets near plot No.4861, 7904, 8067 and 12th main road of Housing Board, Ayappakam and ensure the maintenance of STP Plant, Ayappakkam.	Block Development Officer, Villivakkam & Executive Engineer, Housing Board, Ayappakkam Scheme.	<p>The illegal sewage inlets near plot No. 4861, 7904, 8067 and 12th main road of Housing Board, Ayappakam were plugged and presently there is no sewage inlet into the Ambattur Lake.</p> <p>Further, during inspection it was noticed that the STP provided for the treatment of sewage generated from the TNHB Housing Board, Ayappakam was in operation.</p>
2.	Construction of sump in Moontrunagar and Ganapathy nagar area in Thirumullaivoyal Village and dispose of the sewage periodically.	Commissioner, Avadi City Municipal Corporation	<p>It was noticed that the sewage/sullage water are being let into the Ambattur lake directly through earthen drain in the areas of Moontru Nagar and Ganapathy Nagar in Thirumullaivoyal village.</p> <p>The Avadi City Municipal Corporation has not provided any sump for the collection of sewage in Moontru Nagar and Ganapathy Nagar area in Thirumullaivoyal Village.</p> <p>Earlier, TNPCB has issued direction vide Proceeding No.</p>

			<p>TNPCB/Ambattur Estate/2019-2 dated 04.12.2019 to comply the following:</p> <p>1. Avadi Corporation shall make necessary provision in Periyar Nagar, Sathya Nagar and Anna Nagar to pump the sewage into STP plant so as to stop the discharge of sewage into Ambattur Lake.</p> <p>2. Avadi Corporation shall ensure that no discharge of residential sewage into Ambattur Lake.</p>
4.	Providing drainage facilities for the residents of Moontru Nagar and Ganapathy Nagar area in Thirumullaivoyal Village.	Commissioner, Avadi City Municipal Corporation	The Avadi City Municipal Corporation has not provided drainage facilities for the residents of Moontru Nagar and Ganapathy Nagar area in Thirumullaivoyal Village.
Status on compliance of Long Term Plan as recommended by the Joint Committee Pertaining to the Commissioner, Avadi City Municipal Corporation:			
1.	Construction of under ground sewage system for Moontrunagar and Ganapathy nagar area in	Commissioner, Avadi City Municipal Corporation	The Avadi City Municipal Corporation has not provided underground sewerage system for Moontru Nagar and Ganapathy


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	Thirumullaivoyal Village.		<p>Nagar area in Thirumullaivoyal Village.</p> <p>It was noticed that the sewage/sullage is being let into the Ambattur lake directly through earthen drain from the said area.</p>
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Earlier directions were issued vide Proceeding No. TNPCB/Ambattur Estate/2019-2 dated 04.12.2019 to the Commissioner, Avadi City Municipal Corporation under Section 5 of the Environmental (Protection) Act, 1986 as amended for compliance of Solid Waste Management Rules, 2016 to take necessary action to stop the dumping of solid waste in water bodies and the wastes already dumped at the various places in Periyar Nagar, Sathya Nagar and Anna Nagar shall be removed immediately. The copy of the Proceeding is submitted herewith as Annexure – I. In spite of the above, the Avadi Corporation has not furnished reply to the directions issued.

Further, the following directions were also issued under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988:

- i. Avadi Corporation shall make necessary provision in Periyar Nagar, Sathya Nagar and Anna Nagar to pump the sewage into STP plant so as to stop the discharge of sewage into Ambattur Lake.

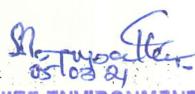

 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

ii. Avadi Corporation shall ensure that no discharge of residential sewage into Ambattur Lake.

6. It is respectfully submitted that as per Hon'ble NGT (SZ) order dated 02.07.2020 in O.A.No. 606 of 2018 the Board has issued directions under Section 5 of Environment (Protection) Act, 1986 to the Commissioner, Avadi City Municipal Corporation to remit the interim Environmental compensation of Rs. 8 Lakhs vide Proceeding No. T1/TNPCB/F.32363/SWM/NGT 606 of 2018/2020-2 dated 27.11.2020 for the non compliance of Solid Waste Management Rules, 2016 such as not carrying out 100% segregation of waste at all wards. The copy of the Board's proceeding dated 27.11.2020 is submitted herewith as Annexure – II. The Avadi Corporation has not furnished reply/action taken to comply with the directions issued.

7. It is respectfully submitted that the Commissioner, Avadi City Municipal Corporation vide e-mail dated 15.02.2021 has reported the following on the issues related to discharge of sewage from Moontru Nagar area (Periyar Nagar, Sathya Nagar and Anna Nagar).

"The detailed project report for the UGSS left out area survey work has been done by Tamil Nadu Water Investment Company Limited. As of now the survey work and preliminary detailed project report for all works completed and land identification of pumping station and sewage treatment plant is in progress. After completion of land identification for all the detailed project report with cost will be prepared by the Tamil Nadu Water Investment Company Limited for


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TAMIL NADU POLLUTION CONTROL BOARD
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the further approval, the entire project period will be planned on or before 2025”.

8. It is respectfully submitted that Water samples were collected from the Ambattur lake on 28.08.2020 during the joint committee inspection to assess the water quality. The Analysis report are enclosed as Annexure- III & IV. The analysis results of the water samples collected by the committee for the parameters such as pH, TSS, BOD, COD, Total Nitrogen, Ammonical Nitrogen & Fecal Coliform indicate that the lake pollution is due to mixing of untreated sewage/sullage from the nearby residential areas.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) at Chennai may be pleased to take this Report on Record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


05/03/21
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.
BEFORE ME

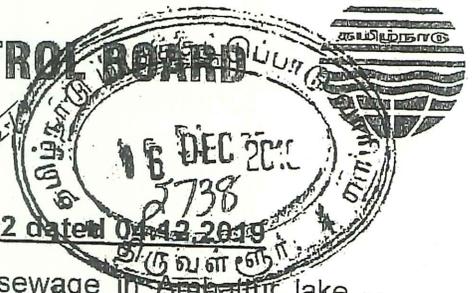
VERIFICATION

I, S. Ragupathi, son of R.Sanganan, Working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

Verified at Chennai on this day of March, 2021.


05/03/21
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

TAMILNADU POLLUTION CONTROL BOARD



Proceedings No. TNPCB/Ambattur Estate/2019-2 dated 04.12.2019

Sub: TNPCB –Dumping of municipal solid wastes and sewage in Ambattur lake – Certain Directions under Section 5 of the Environmental (Protection) Act, 1986 as amended and under section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 – Issued – Reg.

- Ref: 1. The Environmental (Protection) Act, 1986 as amended
2. Water (Prevention and Control of Pollution) Act, 1974 as amended
3. Hon'ble NGT order dated 19.12.2018 in O.A.No.673/2018
4. Chief Secretary inspection of Korattur Lake on 25.10.2019 along with TNPCB officials

Whereas the Ministry of Environment Forest and Climate Change, Government of India, in exercise of the powers conferred by section 3, 6, and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000, has notified the Solid Waste Management Rules, 2016. As per Rule 15 of Solid Waste Management Rules, and Plastic Waste Management Rules, 2016 the role of local body has been specified for the implementation of solid waste management in the respective local bodies. Whereas, in exercise of the powers conferred by section 33A under Water (Prevention and Control of Pollution) Act, 1974 as amended, SPCBs have power to issue directions.

Whereas as per Rule 15(b) of Solid waste Management Rules, 2016, the local authorities shall arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non residential premises.

In continuation of the Chief Secretary's inspection to Korattur lake and Ambattur lake on 25.10.19, the Chairman, TNPCB, Chennai had constituted team under Thiru.R.Ramasubbu, JCEE for inspection of violating industries located in Ambattur Industrial Estate and inspected on 08.11.2019, 09.11.2019, 12.11.2019 and 13.11.2019.

The untreated domestic sewage generated from Thirumullaivoyal, Annanur and Ayapakkam areas of Thiruvallur District finds way to Ambattur Lake through various storm water drains. Also the sewage generated from Periyar Nagar, Sathya Nagar and Anna Nagar developed by slum clearance board which is an Avadi Corporation is directly let into Ambattur lake because these area does not have underground sewer system. Also the garbage generated from Avadi Corporation area such as Periyar Nagar, Sathya Nagar and Anna Nagar is dumped in various places.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22343140, 22353141

Fax : 044 - 22353068

Email : tnpceb@md3.vsnl.net.in Web : www.tnpceb.gov.in

Therefore, in exercise of powers conferred under Section 5 of the Environmental (Protection) Act, 1986 as amended, the Board issues the following Directions to the Commissioner, Avadi Corporation for compliance of the following:

1. The Avadi Corporation shall take necessary action to stop the dumping of solid waste in water bodies and the wastes already dumped at the various places in Periyar Nagar, Sathya Nagar and Anna Nagar shall be removed immediately.
2. The Avadi Corporation shall comply with the provisions of Solid Waste Management Rules 2016 and Plastic Waste Management Rules, 2016.
3. The Avadi Corporation shall carry out proper segregation of solid waste and segregated plastics shall be sent to Cement plant for Co-processing into Cement Kiln.
4. The Avadi Corporation shall establish Material Recovery Facilities at suitable place so as to collect non-biodegradable waste such as plastics, glasses, paper etc. and hand over the same to suitable recyclers and end users.
5. The Avadi Corporation area shall be levied Environmental Compensation for violations of SWM Rules, 2016, PWM Rules, 2016.

Therefore, in exercise of the powers conferred under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988, the Board issues the following Directions to the Commissioner, Avadi Corporation for compliance of the following:

1. Avadi Corporation shall make necessary provision in Periyar Nagar, Sathya Nagar and Anna Nagar to pump the sewage into STP plant so as to stop the discharge of sewage into Ambattur lake.
2. Avadi Corporation shall ensure that no discharge of residential sewage into Ambattur lake

Failure to comply with the above said directions, will attract action as per provisions of section 5 (Issue of Directions), 15 (Penalty provision) and 17 (Offences and punishment to Head of Government Departments) of Environment (Protection) Act, 1986 as amended and also under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988.

The receipt of this proceeding shall be acknowledged.


For Chairman
Mary
11/12/18
11/12/19



TAMILNADU POLLUTION CONTROL BOARD



13

To

The Commissioner,
Avadi Corporation,
Avadi, Tiruvallur District

Copy to

1. The Joint Chief Environmental Engineer (Monitoring), Chennai zone
Tamilnadu Pollution Control Board
Chennai
2. The District Environmental Engineer
Tamilnadu Pollution Control Board
Tiruvallur
3. File Copy

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22343140, 22353141

Fax : 044 - 22353068

Email : tnpcb@md3.vsnl.net.in Web : www.tnpcb.gov.in

By Speed PostProceedings No. T1/TNPCB/F.32363/SWM/NGT 606 of 2018/2020-2 dt: 27.11.2020

Sub: TNPCB – Solid Waste Management – Hon'ble NGT orders in OA No. 606 of 2018 Avadi Corporation – Non-compliance of Solid Waste Management Rules, 2016 - To remit Interim Environmental Compensation of Rs. 8 lakhs – Directions under section 5 of Environment (Protection) Act, 1986 – Orders issued - Regarding.

Ref:

1. Solid Waste Management Rules, 2016 notified by the Ministry of Environment Forest and Climate Change, Government of India vide notification No. S.O. 1357(E). 8th April, 2016
2. Hon'ble National Green Tribunal (Principal Bench) order dated 16.01.2019 in OA No. 606 of 2018
3. Hon'ble National Green Tribunal (Principal Bench) order dated 28.02.2020 & 02.07.2020 in OA No. 606 of 2018
4. CPCB letter No. F. No. B-11011/UPC-II/MSW/2020-21 dated 05.08.2020
5. Letter No. 18583/MA.IV(2)/2018-54 dated 09.09.2020 received from the Deputy Secretary to Govt., Municipal Administration & Water Supply Department, Secretariat, Chennai
6. Template for Assessment of SWM facilities and legacy waste remediation furnished by the Avadi Corporation dated 05.09.2020

Whereas the Ministry of Environment Forest and Climate Change, Government of India, in exercise of the powers conferred under section 3, 6, and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000, has notified the Solid Waste Management Rules, 2016. As per Rule 15 of Solid Waste Management Rules, the role of local body has been specified for the implementation of solid waste management in the respective local bodies.

Whereas, necessary infrastructure for implementation of the Rules shall be created by the local bodies within the specified timeframe as mentioned in Serial No. 1 to 10 in Rule 22 of the Solid Waste Management Rules, 2016.

To : 70, MOUNT SALAI, CUBBER, CHENNAI - 600 032.
 Tel : 22541134, 22553135, 22559136, 22302137, 22303138, 22353139, 22343140, 22353141
 Fax : 044 - 22353063
 Email : tnpcb@nd3.vsnl.net.in Web : www.tnpcb.gov.in

Whereas, the Hon'ble National Green Tribunal (Principal Bench) vide order dated 16.01.2019 in OA No. 606 of 2018 has stated that "Timelines of two years have expired as rules came into force on 08.04.2016. Timeline of three years is going to expire on 08.04.2019. However, for bio-remediation, timelines of five years has been provided. On 'Polluter Pays Principle', the polluters must be required to pay damages by the concerned authorities. Failure to do so may render the authorities also liable to pay damages..."

Whereas, the Hon'ble National Green Tribunal (Principal Bench) vide order dated 28.02.2020 & 02.07.2020 in OA No. 606 of 2018 has directed that "In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, Interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10.

..... Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance.

.....final Compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 of the order within six months from today and CPCB may prepare a template and issue an appropriate direction to the State PCBs/PCCs for undertaking such an assessment in the light thereof within one month with respect to non-compliance of Solid Waste Management Rules, 2016 and non-commencing legacy waste remediation".

Whereas, CPCB vide letter dated 05.08.2020 has enclosed template for assessment of final compensation for non-compliance of SWM by ULBs.

Whereas, the Municipal Administration & Water Supply Department and the Commissioner, Avadi Corporation vide reference 5th & 6th cited have furnished the details on the status of solid waste management facilities and legacy waste remediation as per the CPCB's prescribed template. As per the details provided, it is observed that the Avadi Corporation has not carried out 100% segregation of waste at all wards.

சென்னை மாநகராட்சி கழகம்
சென்னை மாநகராட்சி கழகம்



Whereas, as per 2011 census, the population of Avadi Corporation is 3.46 lakhs. As per Hon'ble NGT orders, for local bodies having population below 5 lakhs, the compensation rate is Rs. 1 lakh per month with respect to non-compliance of the SWM Rules, 2016. Since, the Avadi Corporation has not complied the directions of the Hon'ble National Green Tribunal (PB) to comply with the Solid Waste Management Rules, 2016 before 31.03.2020, an interim compensation of Rs.1 lakh/month for 8 months (from April 2020 to November 2020) has been assessed.

Whereas an amount of Rs.8 lakhs has been assessed as an interim environmental compensation for a period of 8 months (April 2020 to November 2020) to the Avadi Corporation for non-compliance of Solid Waste Management Rules, 2016.

Whereas continued failure to comply with SWM 2016 shall incur Environmental Compensation at rates that are multiples of the rates assessed above;

Now therefore, in exercise of the powers vested under Section 5 of the Environment Protection Act, 1986, the Board hereby issues direction to the Commissioner, Avadi Corporation to remit the Interim Environmental Compensation of Rs 8 lakhs and the Corporation is liable to remit the Environmental Compensation till the compliance of the following directions:

1. The Corporation shall comply with the provisions of Solid Waste Management Rules, 2016 and shall comply with the orders passed by the Hon'ble NGT in OA 606 of 2018 from time to time.
2. The Corporation shall provide 100% segregation of waste (covering all wards)
3. The Corporation is liable to pay Environmental Compensation till the compliance of conditions stipulated in 1 to 2.

Failure to comply with the said directions, will attract action as per the provisions of section 5 (Closure and Stoppage of electricity), section 15 (Penalty provision) and section 17 (Offences and punishment to Head of Government Departments) of Environment (Protection) Act, 1986 as amended.

The receipt of this proceeding shall be acknowledged.

**Sd/-
Chairman**

To
The Commissioner,
Avadi City Municipal Corporation,
Avadi.

Copy submitted to

1. The Chairman,
State Monitoring Committee of NGT for Solid Waste Management in Tamil Nadu,
183, EVR Periyar Road,
Kilpauk, Chennai - 600 010
2. The Additional Chief Secretary to the Government,
Environment & Forest Department,
Secretariat, Chennai-600 009.
3. The Additional Chief Secretary to the Government,
Municipal Administration & Water Supply Department,
Secretariat, Chennai-600 009.
4. The Chairman,
Central Pollution Control Board,
'Parivesh Bhawan',
C.B.D. Cum-Office Complex,
Delhi-110 032

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chennai
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Ambattur
3. File Copy

//Forwarded by orders//

Olav
05/12/2000
For Chairman
for
11/12/2000



TAMILNADU POLLUTION CONTROL BOARD
 District Environmental Laboratory, Ambattur.
 Report of Analysis

ROA No: 297/ 2020-2021 Dated: 02.09.2020

1. Nature and No. of Sample(s) One Number of Sample

2. Date of Collection 28.08.2020

3. Code Number(s) and Point of Collection SK 20 805-A Ambattur Lake -
Untreated

Sl.No	Parameters	DEE Code NO.	SK 20 805-A
		Lab Code No.	297
		Unit	1
1	pH		7.89
2	Total Suspended Solids	mg/l	12
3	BOD for 3days at 27° C	mg/l	5
4	C O D	mg/l	48
5	Total Nitrogen (NO3+NO2)	mg/l	< 1
6	Ammonical Nitrogen	mg/l	< 2
7	Dissolved Oxygen	mg/l	5.9

SP 20 805-B

[Signature]
 Deputy Chief Scientific Officer
 DEL. Ambattur.

[Signature]
 2/19

TAMIL NADU POLLUTION CONTROL BOARD
ADVANCED ENVIRONMENTAL LABORATORY
 No. 76, MOUNT SALAI, GUINDY,
 CHENNAI - 32.
TEST REPORT



DER TC6573200000001154F

RDA No August-664 /2020 - 2021/ Dated 10.09.2020

Name and Address of the sender	The District Environmental Engineer Tamil Nadu Pollution Control Board, Tiruvallur - 602 001		
Nature and number of samples	1 number of NGT Sample	Sample quantity 2.5 L	Sealed and fastened in 2.5 L polythene container
Date and time of sample collection	28.08.2020 12.15 PM	Date the time of sample receipt at the lab	28.08.2020 2.20 PM
Point of Collection	1. Ambathur Lake		
Analysis Starting date	01.09.2020	Analysis Completion date	10.09.2020

Sl. No.	DEE Code No.	Unit	SK20805-C	Test Method
	Lab Code No		Aug-664	
	Parameters			
1	Fecal Coliform	MPN/100ml	<1.8	APHA 23rd Edn 2017-9221 B,E
2	Total Coliform	MPN/100ml	92	APHA 23rd Edn 2017-9221 B,C

Note: < BDL indicates Less than minimum detectable limit

11/09/2020
 Authorized Signatory
 [AD (LV) Dy GSO]
 [Sankara Subramanian, B. Helen Mary]

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BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.

Original Application No. 61 of 2020 (SZ)
With
Original Application No. 54 of 2020 (SZ)

S. P. Surendranath Karthik

...Applicant

Versus

The Secretary
Indian Railway Welfare Organization
and others

With

Tribunal on its own motion
Suo Moto based on the News Item in
Dinamalar Newspaper dt. 02.03.2020,
Chennai Supplementary, "Ambattur Lake
getting polluted Due to sewage water"

...Respondent(s)

REPORT FILED ON BEHALF OF THE
RESPONDNET TAMIL NADU
POLLUTION CONTROL BOARD.

Advocate for Respondent: TNPCB
Thiru. Kasirajan
Advocate, Chennai.

Date: 09.03.2021

Date of Hearing: 31.03.2021

